## GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

### Rajya Sabha

### UNSTARRED QUESTION NO.: 2245 TO BE ANSWERED ON THE 16th December 2024

#### PRIVATISATION OF AIRPORTS IN INDIA

#### 2245. SHRI SANDOSH KUMAR P

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of airports privatized so far in the country;
- (b) whether the Airport Authority of India has conducted any study/survey to select/shortlist the airports for privatization;
- (c) if so, the details thereof; and
- (d) if not, the criteria for shortlisting the airports for privatisation?

#### **ANSWER**

# Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

- (a): So far, Airports Authority of India (AAI) has leased out eight airports namely, Delhi, Mumbai, Ahmedabad, Jaipur, Lucknow, Guwahati, Thiruvananthapuram and Mangaluru for Operations, Management and Development under Public Private Partnership (PPP).
- (b) to (d): The criteria for selection of airports for PPP mode interalia include:
- (I) Quantitative criteria such as:
- (i) Revenue aspects i.e. total terminal Area, growth rate in revenue, Occupancy rate-Retail Area.
- (ii) Profitability aspects i.e. total revenue, total operating Cost, Operating Cost/PAX, Operating Cost/ Terminal Area.
- (iii) Commercial aspects i.e. total PAX, total Air Traffic Movement (ATM), international PAX, volume of cargo, projected 15 year

Compounded Annual Growth Rate (CAGR)-PAX, projected 15 year CAGR-Cargo, city side land availability for real estate development.

- (II) Qualitative criteria such as:
- (i) Growth potential i.e. capacity utilization, expansion possibility & future development plan
- (ii) Location and economic attractiveness i.e. Net State Domestic Product, urban population in the influence area, Annual Exponential Growth rate.

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